



W.P.(MD) No.9408 of 2024

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

WEB COPY

DATED : 16.04.2024

CORAM

THE HON'BLE MR.JUSTICE C.SARAVANAN

W.P.(MD) No.9408 of 2024
and
W.M.P.(MD)No.8548 of 2024

S.Dhinakaran

... Petitioner

Vs.

1.The Commissioner of HR and CE.,
Commissioner Office HR and CE Dept.,
119, Uthamar Gandhi Salai,
Nungampakkam, Chennai - 600 034.

2.The Joint Commissioner,
The Office of Joint Commissioner,
Sri Meenakshi Sundareshwarar Temple,
Madurai - 625 001.

3.The Chairman of Board of Trustees,
Sri Meenakshi Sundareshwarar Temple,
Madurai - 625 001.

... Respondents

Prayer: Writ Petition filed under Article 226 of Constitution of India for issuance of a Writ of Mandamus, directing the respondents to follow the age old custom and usage followed in Sri Meenakshi Sundareswarar Temple of handing over of Baton of Rule 'Sengol' during Pattabishekam day in Chitra festival slated on 19.04.2024 to any of the qualified member of Ananthakula Sadashiva Bhattar (Vikrapandi Bhattar) family and in the event of no such person available, to keep the same by the side of the idol



W.P.(MD) No.9408 of 2024

itself in consonance with the tradition, usage and Agamas and thereby follow the mandate of Section 28 of the Tamil Nadu H.R. and C.E. Act.

WEB COPY

For Petitioner : Mr.V.Ramakrishnan

For R1 and R2 : Mr.Veera.Kathiravan
Additional Advocate General
Assisted by
Mr.P.Subbaraj
Special Government Pleader

For R3 : Mr.VR.Shanmuganathan
Standing Counsel

ORDER

The petitioner has approached this Court at the 11th hour on the strength of Sethala Kuripedu [சீதாக் குறிப்பேடு] and Sethala Book [சீதலப்புத்தகம்], which according to the petitioner, depict and describes the custom and usage as far as handing over of Sengol.

2. The specific case of the petitioner is that neither a widower nor widow can receive the Sengol [Sceptre] and receipt of Sengol [Sceptre] by a widower or widow would be an affront to the Agama principles as described in Sethala Kuripedu [சீதாக் குறிப்பேடு] and Sethala Book [சீதலப்புத்தகம்]. In this connection, the learned counsel for the petitioner has drawn the attention of this Court to the following passages from



W.P.(MD) No.9408 of 2024

Sethala Kuripedu [சீதளக் குறிப்பேடு].

WEB COPY

"இதுவே சட்டமாய் விசயறைங்கப் பிரபு நாள் வரைக்கும் (விசயரங்க சொக்கநாதர் 1706-32) நடந்தது. துரைக்குப் பின்னையில்லாமல் பட்டம் ஸ்ரீமீனாட்சி அம்மாள் ராசீகம் பண்ணுகையில், பெண் பின்னை துரைத்தன மானதால், சீமை வேங்கிடப்பெருமாள் நாயக்கர் இரண்டுபேரும் மேற்படியார் சகோதரமானதால் பிரபுக்கள் ரெண்டுபட்டு நாம் செங்கோல் வாங்குவோ மென்றும் நீர் வாங்குர தென்றும் பிரமாதமாய் சமடசம் வரைக்கும் கறைஏறி ஒருவரும் வாங்கத் தேவையில்லை என்று அரமணை புரோகிதர் பேரைய்யப்பட்டரை வாங்கச் சொல்லி அனுப்பிவிச்சார்கள். அப்படிக்கி ஒரு வருஷம் வாங்கினார். மறுவருஷம் பேரையப்பட்டர் தெய்வீகமானார். மகா மண்டலாதிபதியாகிய ராசாக்கள் வாங்கினால் தலைபொறுக்குமே யல்லாது மத்தப்பேர் வாங்கப்படா தென்று சமஸ்தானத்திலிருக்கிற பேரெல்லாம் நிதானிச்ச யோசித்து அப்பால் சகாப்தம் (கி.பி.1734) க்கு மேல் செல்லா நின்ற பிங்கள் வருஷம் சித்திரை மாதம் சதாசிவப் பட்டர் கையில் தந்து ஆலயத்துக் குள்ளாகவே கால் நடையாய் மேளதாளத்துடன் சுவாமியை வலம் வந்து உடனே செங்கோலை சுவாமிக்கு சாத்திப்போட்டு அப்பால் சுவாமி அம்மணையும் வீதிக்கு அனேக பரிவட்ட வகையஞ்ஞனே எழுந்தருளப் பண்ணிவிக்கச் சொல்லி கோட்டை கட்டளை அதிகாரி வேங்கிடகிருஷ்ண மறவுத்தருக்கு (நாயக்கருக்கு) உத்தரம் வந்து அப்படியே நடந்தது."

3. A reference was also made to the following passages from the

Sethala Book [சீதலப்புத்தகம்], which reads as under:-

"சதாசிவ பட்டர் சுவாமி வடிவுகொண்டு பல்லக்கில் ஏறிக்கொண்டு சுவாமிக்கு முன்னே வருவது அப்பால் பிட்டுத் தோப்பில்போய் மன் சுமந்த



W.P.(MD) No.9408 of 2024

WEB COPY

ஸ்வைலகள் செய்யும் போது பாண்டியன் சவாமியை அடித்தது போல ஏவின சவாமி ஆணையை விட்டு இறங்கி பொற்பிரம்பால் பட்டரை அடிச்சுப்போட்டு உடனே சவாமிக்கு மன் இருவகை பட்டமாரும் சாத்துவார்கள். அந்த தெரிசனம் பண்ணிப்போட்டு சவாமி மண்டபத்துக்கு எழுந்தருள்வார். துரை அரண்மனைக்கு எழுந்தருளி மறுநாள் செங்கோல் கோவில் வாசல் வந்து சேரும். இதுவே சட்டமாய் விசயறேந்கப் பிரபு நாள் வரைக்கும் நடந்தது. துரைக்கு பிள்ளையில்லாமல் பட்டம் மீர்மீனாட்சி அம்மாள் ராசர்கம் பண்ணுகையில், பெண் பிள்ளை துரைதனம் ஆனதால், சின்ன வெங்கிட பெருமாள் நாயக்கர் வழி பெரிய வெங்கிட பெருமாள் நாயக்கர் இரண்டுபேரும் மேற்படி சகோதரமானதால் பிரபுக்கள் ரெண்டு பட்டு நாம் செங்கோல் வாங்குவோம் நீர்வாங்கிறதென்றும் பிரமாதமாய் சமட்சம் நடக்கும். கரை ஏறி ஒருவரும் வாங்க தேவையில்லை என்று அரண்மனை புரோகிதர் பெரியபட்டரை வாங்கக்கச்சொல்லி அனுப்பிவிச்சார்கள். அதன் பிறகு ஒரு வருஷம் வாங்கினார். மறு வருஷம் பெரிய பட்டர் தெய்வகமானார். மகாமண்டல அதிபதியாகிய ராசாக்கள் வாங்கினால் தான் பொறுக்குமேயல்லாது மத்தப்பேர் வாங்கப்படாதென்றும், சமஸ்தானத்திலிருக்கிற பேரெல்லாம் நிதானிச்சு யோசித்து அப்பால் சகாப்தம் 1659க்கு மேல் செல்லாநின்ற பிங்கள் வருஷம் சித்திரை மாதம் சதாசிவ பட்டர் கையில் தந்து ஆலயத்துக்குள்ளாகவே காலநயத்துடன் மேள தாளத்துடன் சவாமியை வலம் வந்து உடனே செங்கோல் சவாமிக்கு சாத்திப்போட்டு அப்பால்சவாமி அம்மனையும் வீதிக்கு அனேக பரிவாரங்களுடேன எழுந்தருளப் பண்ணிவிக்கச்சொல்லி கோட்டைக்கு அதிகாரி வெங்கிட கிருஷ்ணமாவுத்தருக்கு உத்தாரம் வந்து அப்படியே நடந்தது. ஆவணி மாதம் சவாமிக்கு செங்கோல் சாத்துகிறபோது சக்கரவர்த்தியள் வகையரா இந்த தடவை நாங்கள் வாங்க வேணுமென்று சொல்லி ரொம்பவும் ஒருவருக்கொருவர் சல்லியமாய் அதிகாரி வரைக்கும் கரையேருமிடத்தில் உங்கள் வசத்தில் குடுக்கச்சொல்லி உத்தரவுயில்லாதபடியினால் இந்தவேளை நடக்கட்டும் முன்னுக்கு நீங்கள் வாங்கலாம் என்று சமுதாயிச்ச



W.P.(MD) No.9408 of 2024

WEB COPY

சதாசிவ பட்டர் வகை நம்பிமார் வசத்தில் குடுத்தார்கள். உபாயமாய் தானே விசேஷ பரி அட்டவணைகள் இல்லாமல் ஆலயத்துக்குள்ளாக வலம் வந்து சுவாமிக்கு சாத்தி விச்சார்கள். அது முதல் யிருவகை பட்டமாருக்கும் சல்லியங்கள் வந்து திரிசுரபுரம் வரைக்கும் கரையேற சதாசிவ பட்டர் வாசல் வழி காரியஸ்த்தர்களை எல்லாம் கூட்டிக்கொண்டும் மறு வருஷம் சக்கரவர்த்தியானுக்கு ஆசாரியாபிசேகமில்லாத படியினால் சதாசிவ பட்டர் யோக்கியநானதால் அவர் தானே வாங்கட்டுமென்று உத்திரவாகி வாங்கி வருவார்கள். நெடுகிலும் சல்லியம் பண்ணிக்கொண்டே வருவார்கள் வருஷா வருஷம் சதாசிவ பட்டர் வகையரா வாசல்காரர் ஆனதால் திரவிய மூலத்தில் எதிராளியள் வார்த்தை ஒப்பேறாமல் பண்ணி தாங்கள் காரியம் கைவிட்டுப்போகாமல் வருகிறதூடன் தொழிலாளி நிர்வாககாரரையும் அனு கூலப்படுத்திக்கொண்டு இந்தப்படிக்கு கர்நாடகம் வரையில் செங்கோல் வாங்கி வருவார்கள். திருமலை சவுரி அய்யன் அவர்கள் நாள் முதல் இரு வகை பட்டமாரும் செய்யுர சட்டம். எப்படியானால் கிளியறுக்கிறதுக்கும் அங்கம் வெட்டுகிறதுக்கும் வளையல் விற்பனைக்கும் கோவில் வாசலில் தானே மாறுபடி கட்டிக்கொண்டு சுவாமியடைய முத்திரையை திருவிளையாடல் வராகம் உடமையை தரித்துக்கொண்டு லீலை செய்யும் மண்டபத்தில் இருந்து லீலை செய்து போட்டு அப்பால் அவரவருடைய செய்தொழிலில் சாக்கிரதையாய் இருக்கிறது. குதிரை கயிறு மாறலும், மன் சுமக்கிறதுக்கு மட்டும் வளவிலிருந்து சிங்காரிச்சு மாறுவாடியுடனே சவண்டை கைமணியுடனே வந்து திருவிளையாடல் செய்து போட்டு அப்பால் அவரவருக்குண்டான தொழில் செய்கிறது. செங்கோல் வாங்குகிற சதாசிவ பட்டரும் அப்படியே சிங்காரிச்சுக்கொண்டு நடப்பிவிக்கிறது. இவ்வளவு சட்டம் துரைகள் பண்ணிவிச்சது என்று அறியவும்."

4. It is noticed that the appointment of the Trustee pursuant to

G.O.Ms.(Pa)No.269, Tourism Culture and Religious Endowments (Aa.Ni



W.P.(MD) No.9408 of 2024

3-1) Department, dated 06.11.2023, was a subject matter of challenge before the Division Bench of this Court in W.P.(MD)No.29357 of 2023.

The Division Bench of this Court after considering the issue at length, summarized the position as under:-

"A careful perusal of the aforementioned adumbration and paragraph 55 of suo motu Order of another Hon'ble Coordinate Division Bench being order dated 07.06.2021 as reviewed vide order dated 02.06.2023 in Review Application (Writ) Nos.169 and 170 of 2021 [paragraph 18.2 thereat] brings to light that there is nothing to demonstrate that anyone of the five trustees suffer from any one of 11 disqualifications adumbrated in Section 26. Equally there is nothing palpable or tangible to demonstrate that said trustees do not possess qualifications adumbrated vide Section 25-A of TN HR & CE Act. This by itself would drop the curtains on the captioned matter. However, as we are testing the captioned WP in the Admission Board, ie., as to whether the captioned matter passes muster in the Admission Board, we looked into whether the composition of the Trust Board satisfies the requirement vide Section 47(1)(c) of TN HR & CE Act. In the case on hand, we find that three out of five trustees are women. Therefore, the Constitution as regards to one limb of Section 47(1)(c) is more than satisfied ie., one limb which says that at least one trustee should be a woman.

As regards second requirement, learned Additional Advocate General, on instructions, submits that serial No.2 in the impugned G.O [fifth respondent in the captioned WP] is a member of Schedule Castes and therefore this condition is also satisfied. In the interest of ease of reference qua better appreciation of this order we deem it



W.P.(MD) No.9408 of 2024

WEB COPY

appropriate to set out Section 47(1)(c) of TN HR & CE Act, we do so infra and the same reads as follows:

'47. Trustees and their number and term of offices.-

(1) [(a) Where a religious institution included in the list published under Section 46 or in respect of which the Assistant Commissioner has no power to appoint trustees, has no hereditary trustee,-

- (i)
- (ii)
- (iii)
- (a)
- (b)

(c) the number of worshippers and importance of the religious institutions as a pilgrim centre; and

.....'

(x) Constitution of trustees ie., non-hereditary trustees vide Section 47 of TN HR & CE Act is a very important function of a State as regards TN HR & CE Act. The core point having become a damp squib/non-starter, there is no other infirmity that has been pointed out in the captioned WP which has been filed as a PIL. Therefore we find that there is no infirmity qua said impugned G.O and therefore, we have no hesitation in saying that captioned WP does not pass muster in the Admission Board.

(xi) Though made clear supra, for the sake of specificity, we make it clear that as regards the bonafides of PIL petitioner which has been put to challenge by learned Additional Advocate General and as regards any other rights and contentions which private respondents ie., respondents 4 to 8 may have, the same stand preserved and protected untrammelled by this order. If this issue comes up for consideration before any other Court/ Courts/



W.P.(MD) No.9408 of 2024

WEB COPY

Forum/ Fora/ Authority/ Authorities, the Court/ Courts/ Forum/ Fora/ Authority/ Authorities shall consider the same on its own merits and in accordance with law untrammelled by instant order of this court, ie., de hors this order. This is the safety valve which we have put in qua PIL petitioner as well as private respondents 4 to 8. This is more so, as regards private respondents as we are acutely conscious of the fact that private respondents 4 to 8 are not before us in the Admission Board.

(xii) As alluded to supra, learned counsel drew our attention to a portion of ground (d) and ground (j) in the support affidavit which have been extracted and reproduced supra. Both these grounds pale into insignificance owing to Sections 25-A and 26 of TN HR & CE Act read in the light of paragraph 18.2 of the review order dated 02.06.2023 made by a Hon'ble Coordinate Division Bench in Review Application (Writ) Nos.169 and 170 of 2021.

(xiii) As a corollary to the preceding point of dispositive reasoning of this Court, it has to be seen that as delineated supra, there is nothing tangible or palpable to demonstrate that respondents 4 to 8 do not have the four qualifications vide Section 25-A and equally, there is nothing tangible/palpable to demonstrate that respondents 4 to 8 suffer from any disqualification vide adumbration under Section 26 (9 + 2 = 11) disqualifications.

9. In the light of narrative, discussion and dispositive reasoning, we have no hesitation in holding that captioned main WP does not pass muster in the Admission Board ie., it does not clear the threshold of Admission and we dismiss the captioned WP in the Admission Board preserving rights of private respondents and PIL petitioner in aforesaid manner. Consequently, captioned WMP is



W.P.(MD) No.9408 of 2024

WEB COPY

also dismissed. Notwithstanding what has been captured supra, considering the fervent plea made by learned counsel for PIL petitioner, we refrain from imposing costs."

5. Handing of Sengol (Sceptre) appears to be a practice adopted to symbolize of succession and transfer of power. It appears to be a practice adopted during the Chola reign. A high priest of the Temple was assigned the task of blessing the new monarch and hand over the Sengol (Sceptre). Handing over of the Sengol (Sceptre) signified that the person presented with Sengol (Sceptre) namely, the new monarch had the power to rule the subjects/citizens. Presentation of Sengol (Sceptre) implies to rule both righteously and judiciously and benevolence. This practice later appears to have been adopted in Temples.

6. The objection to handing over the Sengol (Sceptre) to a woman or a widowed woman *prima facie* is an affront to equality guaranteed and enshrined under the Constitution.

7. The text of Sethala Kuripedu [சீதாக் குறிப்பேடு] and Sethala Book [சீதலப்புத்தகம்] produced by the petitioner also do not indicate that there was any embargo in handing over the Sengol (Sceptre) to a woman or a widowed woman. Even if there were sanctions operating in the



W.P.(MD) No.9408 of 2024

ancient times, such prejudice/discrimination practiced in antiquity, have to give way in these modern time after the Constitution was adopted.

8. That apart, irony of the case is that the presiding deity in the famous Meenakshi Amman Temple symbolizes power of the consort of Hindu God Lord Shiva, namely, Parvathy. Main deity in the Temple is a symbol of womanhood and power and the history shows that the power is not only celebrated but also revered, venerated and worshipped.

9. Therefore, I am not inclined to entertain this Writ Petition to stall the arrangements already made by the Temple Authorities. Suffice to state, the petitioner may canvass his objection by filing a suitable application under Section 63(e) of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 before the second respondent / Joint Commissioner, Sri Meenakshi Sundareswarar Temple, Madurai.

10. The said application may be decided by the second respondent before the ensuing festival for the next calendar year *i.e.*, 2025, so that all the issues can be set at rest. While passing the order, the second respondent may also consider the representation of the petitioner, dated 03.04.2024.



W.P.(MD) No.9408 of 2024

11. This Writ Petition stands dismissed with the above direction.

WEB COPY

No costs. Consequently, connected Miscellaneous Petition is closed.

Index : Yes/ No

Neutral Citation: Yes / No 16.04.2024

smn2

Note:- Issue order copy on 17.04.2024.

To

1.The Commissioner of HR and CE.,
Commissioner Office HR and CE Dept.,
119, Uthamar Gandhi Salai,
Nungampakkam, Chennai - 600 034.

2.The Joint Commissioner,
The Office of Joint Commissioner,
Sri Meenakshi Sundareshwarar Temple,
Madurai - 625 001.

3.The Chairman of Board of Trustees,
Sri Meenakshi Sundareshwarar Temple,
Madurai - 625 001.



W.P.(MD) No.9408 of 2024

C.SARAVANAN, J.

WEB COPY

smn2

W.P.(MD) No.9408 of 2024

16.04.2024